

that the workmen previously employed by contractors for shaft Furnishing Work in Chasnala Colliery and who were retrenched but later re-employed by the Management of IISCO for a temporary period should be made permanent, on their existing salaries. The strike spread to all the sections of the Mine with effect from 3.4.1971. 831 workers of Chasnala Colliery were directly involved in the dispute. As a result of this strike, the work of the Repeway used for transporting Coal from the Jitpur Colliery to their Chasnala Coal Washery was also stopped; thereby the management was forced to lay off about 2,000 workers of Jitpur Colliery. The strike was sponsored by the Mine Mazdoor Union.

The Assistant Labour Commissioner (Central) Dhanbad-II immediately intervened and called the parties for discussions on 5.4.1971 and 6.4.1971 but no settlement could be reached. While efforts were being made for calling off the strike, the President of the Mine Mazdoor Union resorted to hunger strike with effect from 7 P. M. on 17.4.1971. The strike and the hunger strike were, however, called off with effect from the second shift of 20.4.1971 on the basis of an understanding reached between the parties during the discussions before the Additional Chief Secretary to the Government of Bihar, Patna on 13.4.1971 and further discussions with the Deputy Commissioner, Dhanbad on 20.4.1971.

The issue regarding preference in absorption of workers who were previously employed by contractors against future vacancies in IISCO as also question of wages during the strike period etc. were to be referred to the arbitration of the Chief Labour Commissioner (Central). The arbitration agreement in this regard is awaited from the parties.

#### **Development of Fishing Harbour at Neendakara in Kerala**

488. SHRI C JANARDHANAN : Will the Minister of AGRICULTURE (KRISHI MANTRI) be pleased to state :

(a) whether Government have sanctioned the second stage of the fishing harbour project Neendakara in Kerala State ; and

(b) it not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (KRISHI MANTRALAYA MEN RAJYA MANTRI) (SHRI ANNASAHAB P. SHINDE) : (a) and (b). A project report for a fishing harbour in Neendakara was received in this Ministry in July, 1970. The total estimate was for Rs. 762.33 lakhs consisting of (a) harbour construction (Rs. 195.97 lakhs) and (b) shore constructions (Rs. 566.36 lakhs). The report has been referred to the U.N.D.P. Project for Pre-Investment Survey of fishing harbours to be taken into consideration in connection with their survey of sites for additional fishing harbours at minor ports in Kerala. Current sanction for fishing harbour facilities at minor ports in Kerala is about Rs. 220.00 lakhs. The Government of Kerala have proposed survey by the U.N.-D.P. Project of 10 sites for additional harbours and for extending facilities at existing or sanctioned harbours. Neendakara is included in this list of 10 harbours. The question of sanctioning a harbour at Neendakara will be considered after the U.N.D.P. Project determines priorities in consultation with the Government of Kerala and furnishes its report on selected sites.

#### **Suggestions at Sixth Indian Co-operative Congress**

489, SHRI B. N. REDDY :  
SHRI P. GANGADEB :  
SHRI ATAI BIHARI  
VAJPAYEE :

Will the Minister of AGRICULTURE (KRISHI MANTRI) be pleased to state :

(a) whether Government have received any suggestions from the Sixth Indian Co-operative Congress, which was held at New Delhi ;

(b) if so, the nature of suggestions and resolutions thereof ; and

(c) the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (KRISHI

**MANTRALAYA MEN UP MANTRI (SHRI JAGANNATH PAHADIA) :** (a) and (b). The 6th Indian Cooperative Congress was convened by the National Cooperative Union of India. The National Cooperative Union of India has sent to the Government draft resolutions of the Congress. These cover the following subjects :

- (i) General approach to Cooperative Movement.
- (ii) Cooperative Credit.
- (iii) Cooperative Marketing, Processing, Storage and Supplies.
- (iv) Consumers Cooperatives.
- (v) Industrial Cooperatives.
- (vi) Urban Credit.
- (vii) Cooperative Housing.
- (viii) Cooperative Insurance.
- (ix) Cooperative Training and Education.
- (x) Women's education.

The National Cooperative Union of India has further intimated that these resolutions are yet to be considered and finalised by the Governing Council of the National Cooperative Union of India.

- (c) Finalised resolutions are awaited.

**National Minimum Wage for Handloom Workers**

**490. SHRI C.K. CHANDRAPPAN :** Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) whether there is any proposal before the Centre to enact law for implementing national minimum wage for the workers in the handloom industry ; and

- (b) if so, the details thereof ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR**

**PUNARVAS MANTRI) (SHRI R. K. KHADILKAR) :** (a) No.

- (b) Does not arise.

**Expert Committee on Unemployment**

**491. SHRI C.K. CHANDRAPPAN :** Will the Minister of LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) be pleased to state :

(a) the progress made in the work of the Experts Committee on Unemployment ; and

(b) when the said Committee is expected to submit its report ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRAM AUR PUNARVAS MANTRI) (SHRI R. K. KHADILKAR) :** (a) The Committee has done preliminary work and after inviting the views and comments from the general public, organisations, etc, it has finalised the questionnaire which is expected to be issued shortly.

(b) It is not possible to state this at this stage, though the Committee is doing its best to submit the report as early as possible.

**रोजगार कार्यालयों में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के प्रत्याशियों का पंजीकरण**

**492. श्री पन्नालाल बारूवाल :** क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों के लिए यह अनिवार्य है कि वे सरकारी तथा गैर सरकारी सेवाओं में रोजगार प्राप्त करने के लिए रोजगार कार्यालयों में अपने नामों का पंजीकरण करावें; और

(ख) यदि उपरोक्त भाग (क) का उत्तर, नकारात्मक है तो इसके क्या कारण हैं कि अनु-